

O.A. no. 855/94

9/7/1997

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. D.S. Baweja, A.M.

After having heard the learned counsel for the parties and having perused the copy of an order dated 23.5.1997 by which the applicant has been regularised on the post of L.D.C w.e.f. 22.3.1980, we feel the O.A is rendered infructuous and is accordingly dismissed.

D.S. Baweja  
A.M.

V.C.  
V.C.

am/

requested for  
22-6-94

Diary No 2039/94

Central Administrative Tribunal  
Additional Bench At Allahab.  
Date of Filing 12.05.94  
Date of Receipt OR  
by Post *Parv*

By Registr.  
*AK*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Registration No. O.A. 855 of 1994

(District : Allahabad)

Govind Narain Sharma s/o late Sri Prem Narain

r/o G-26 Central Revenue Colony, 6-Muir Road,

Allahabad, U.P.

---Applicant/ Petitioner.

Versus

1. Union of India, through the Secretary

Govt. of India, Ministry of Finance, Department

of Revenue, New Delhi.

2. Chief Commissioner of Income Tax,

(Administration) U.P. through Commissioner

of Income Tax, Lucknow.

3. Commissioner of Income tax ( Ltd.Qr ).

Allahabad.

---Respondents/Opposit parties.

Para 1 Particulars of order against which  
the application is made :-

Order no.C.No.C.No.Deptt.Exam Minis.Staff/

94/CC Dt. 4.5.1994 passed by the Chief

Commissioner of Income Tax, Ashok Marg,

*8/11*